

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. C.P. (IB)/724(MB)2023

IN THE MATTER OF

Indian Bank

Vs

Ashvi Developers Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 15.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Prakash Shinde (PH)
For the Respondent: Adv. Ranit Basu (VC)

ORDER

The Chief General Manager/Manager of Stressed Asset Management Branch of the Petitioner Bank is directed to be present in Court on the next date of hearing, so as to explain the date of default and also the retrospective operation of the date of NPA. Adjourned to **19.04.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)